

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

109

C.P (IB) No. 109/KB/2018
CA (IB) No. 703/KB/2018

Present: Hon'ble Member (J), Shri Jinan K.R.

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 24TH AUGUST, 2018, 10:30 A.M.

Name of the Company	Poonam Kachalia -Vs- Hari Machines Ltd.		
Under Section	9 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. Anurita Pandey,
Adv.

Workers union



Adv.
24.8.18

2. Niraj Paul Beldi.

Niraj Paul Beldi.

3. Ratul Das.
Joydip Guha.

Advocates for
Resolution
Professional


24/8/18-

ORDER

Ld. Counsel for Workers Union and Resolution Professional is present.

Ld. Resolution Professional has filed CA(IB)No.703/KB/2018 under Section 19 issuing certain directions to the Managing Director, Chief Finance Officer and to the Company Secretary alleging that they are not cooperating with him in the management of day today affairs of the Corporate Debtor.

P.T.O

Issue notice to the Managing Director, Chief Finance Officer and the Company Secretary.

In the meanwhile, they are directed to cooperate with the Resolution Professional and also directed to hand over all the records under the book of accounts and the affairs of the company as requested by the Resolution Professional failing which the Resolution Professional can proceed action against the defaulting officers under the provisions of the Code.

Ld. Resolution Professional submits that the second progress report has been filed.

Issue certified copy of the order to the Resolution Professional.

For further consideration, list it on 10/10/2018.



(Jinan K.R.)
Member (J)